

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

R.P.No.28/94

Dt. of order: 30.9.94

Union of India & Anr.

: Petitioners

Vs.

Girish Chand Pandey

: Respondents/non-petitioner

None present for the petitioners.

Mr.S.Kumar

: Counsel for the non-petitioner.

CORAM:

Hon'ble Mr.Gopal Krishna, Member(Judl.)

Hon'ble Mr.O.P.Sharma, Member(Adm.)

PER HON'BLE MR.GOPAL KRISHNA, MEMBER (JUDL.).

None present for the petitioners. We have heard the learned counsel for the non-petitioner. Petitioners have filed this review petition under Rule 17 of the Central Administrative Tribunal (Procedure) Rules, 1987, praying for a review of the decision of this Tribunal dated 4.3.94 in O.A.No.519/92 (O.A. No.1130/90). The review is sought mainly on the ground that the documents Anxx.A1 and Anxx.A3 have wrongly been relied upon rather they have been misconstrued by this Tribunal in as much as the reply filed on behalf of the petitioners was misinterpreted and ignored by not taking into consideration the order dated 21.3.85. It is stated by the petitioners that it amounts to an error resulting in the miscarriage of justice while deciding the O.A. in question. All the points raised by the parties and their counsel were duly considered. We do not find anything wrong with the decision. There appears to be no error apparent on the face of the record. No new matter has been brought out by the petitioners as required by the provisions contained in Order 47 Rule 1 of the Code of Civil Procedure. There are no grounds for review. The review application is therefore dismissed with no order as to costs.

(O.P.Sharma)  
Member(A).

Gopal Krishna  
(Gopal Krishna)  
Member(J).